

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 07.03.2018.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(J) **Dr. Ratakonda Murali**

Case No. (TP/CP/ CA(CAA)/ CP(CAA))	Purpose	Advocates / PCS's name for the Petitioner	Section	Name of the petitioner / company	Name of the respondents/Co mpany	Advocates / PCS's name for the Respondent
CA(CAA)No.83/ 2017	Acceptances of chairman's report	Tatva Legal	230/ 232	Mindtree Ltd.		

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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N.K. Dilip  
N.G. Narayana  
Nivek B.S.  
Advocates  
Tatva Legal Bangalore

  
9986633098

**ORDER**

The matter is listed today for accepting the Chairman's report of shareholders as well unsecured creditors. I have seen the Chairman's report in respect of meeting conducted for the shareholders. 99% and above of the total shareholders voted in favour of the Scheme as per Chairman's report. Chairman permitted EOP and also postal ballot for the meeting. Meeting is held in accordance with directions of the Tribunal. Therefore Chairman's report is accepted for the meeting conducted of the shareholders.

I have seen the Chairman's report for the meeting of unsecured creditors. According to the Chairman's report none of the unsecured creditors opposed the approval of the Scheme. Chairman conducted the meeting in accordance with the directions of the Tribunal of the unsecured creditors. Chairman's report is accepted. I have also seen the scrutinizer's report for both the meetings.

  
**MEMBER (J)**